

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (CRL.) NO.491 of 2022

(UNDER ARTICLE 32 OF THE CONSTITUTION OF INDIA)

WITH

INTERLOCUTORY APPLICATION NO.189393/2022

(APPLICATION FOR EXEMPTION FROM FILING OFFICIAL TRANSLATION)

AND

INTERLOCUTORY APPLICATION NO.189394/2022

(APPLICATION FOR EX-PARTE AD-INTERIM RELIEF)

AND

INTERLOCUTORY APPLICATION NO.99431/2023

(APPLICATION FOR DIRECTIONS)

AND

INTERLOCUTORY APPLICATION NO.156966/2023

(APPLICATION FOR EXEMPTION FROM FILING NOTARISED AFFIDAVIT)

AND

INTERLOCUTORY APPLICATION NO.186540/2023

(APPLICATION FOR EXEMPTION FROM FILING OFFICIAL TRANSLATION)

BILKIS YAKUB RASOOL

...PETITIONER

-VERSUS-

UNION OF INDIA & ORS.

...RESPONDENTS

OFFICE REPORT

The Writ Petition alongwith applications above-mentioned was listed before the Hon'ble Court on 20.09.2023 with office report dated 13.09.2023, when the Hon'ble Court was pleased to pass the following Order :

"We have heard Mr. V Chitambaresh, learned senior counsel, Mr. Rajan K. Chourasia, learned counsel, Mr. Pratik R. Bombarde, learned counsel and Mr. Vishal Arun, learned counsel for private respondents.

Today the arguments on behalf of the private respondents have been completed.

For reply the arguments, list on 04.10.2023 at 2.00 P.M."

It is submitted that Mr. Pashupati Nath Razdan, Advocate has on 03.10.2023 e-filed Additional Documents on behalf of respondent No.13 but the supporting affidavit annexed thereto is of W.P.(C) No.319 of 2022 and not filed in instant additional documents (copy of the same is being circulated herewith).

Service of show cause notice is complete.

The writ petition alongwith applications above-mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 05th day of October, 2023.

ASSISTANT REGISTRAR